

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.265/MP/2026**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 27.07.2021 (along with its amendment dated 21.08.2023), seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law events concerning 600 MW ISTS connected, Hybrid Power Project for which PPA has been executed between the Petitioner, i.e., Adani Hybrid Energy Jaisalmer Five Limited, and Solar Energy Corporation of India Limited.

Petitioner : Adani Hybrid Energy Jaisalmer Five Limited (AHEJFL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Palash Moolchandani, Advocate, AHEJFL  
Ms. Gayatri Aryan, Advocate, AHEJFL  
Ms. Urvashi Mishra, Advocate, BYPL & BRPL  
Ms. Khushi Mittal, Advocate, BYPL & BRPL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking Change in Law reliefs *qua* the additional expenditure incurred by the Petitioner due to (i) increase in GST on renewable energy devices and parts from 5% to 12%, (ii) levy of Basic Custom Duty and Agriculture and Development Cess, and (iii) issuance of Working Group Report dated July 2022 by the CEA mandating the compliance requirements leading to installation of reactive power compensation devices and harmonic filters.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinders, if any, within five weeks thereafter.

3. The Petition will be listed for hearing on **25.11.2026**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**

